

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

ITA No.6514/Del/2017

Assessment Year : 2013-14

| | | |
|---|------------|--|
| M/s Weir Minerals (India) Pvt. Ltd., Office Unit No.912 & 914, 9th Floor, DLF Tower-A, Plot No. 10, Jasola District Centre, New Delhi-110025 PAN-AAACI0519D | Vs. | Addl. CIT, Special Range-9, Gurgaon |
| (Appellant) | | (Respondent) |

Appellant by : None

Respondent by : Shri. R.K. Gupta, Sr. DR

Date of hearing : **15.04.2021**

Date of pronouncement : **15.04.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned Dispute Resolution Panel-2, New Delhi dated 21.06.2017.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 06.04.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 15.04.2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar